

PROFORMA - I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30.06.2017.

Description of cases	Cases pending at the beginning of the half year.	Insti-tution during the half year	Disposal during the half year					T O T A L	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the half year
			At Prelimi-nary hearing	By a Single judge	By Div-sion bench	By full Bench	By Consti-tution bench		Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

1 MAIN CASES

ORIGINAL SIDE

(CIVIL)

- a) Civil Suits
- b) Admiralty suits
2. Testamentary and intestate suits.
3. Insolvency Cases
4. Liquidation Cases
5. Chartered Accountant Act, 1949
6. Special Jurisdiction Cases

7. WRIT PETITIONS

a) Service matter	17	08	--	02	--	--	--	02	--	--	--	--	23
b) Land Reforms													
c) Labour laws													
d) Others	53	32	--	21	07	--	--	28	--	--	--	--	57



DEPUTY REGISTRAR (Jud.)
High Court of Sikkim
Gangtok

PROFORMA - I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30.06.2017.

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			At Prelimi-nary hearing	By a Single judge	By Div-sion bench	By full Bench	By Consti-tution bench		Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

**1 MAIN CASES
ORIGINAL SIDE
(CIVIL)**

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3. Insolvency Cases
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6. Special Jurisdiction Cases

7. WRIT PETITIONS

a) <u>Service matter</u>	17	08	--	02	--	--	--	02	--	--	--	--	23
b) <u>Land Reforms</u>													
c) Labour laws													
d) <u>Others</u>	53	32	--	21	07	--	--	28	--	--	--	--	57



(Signature)
DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
---	---	---	---	---	---	---	---	---	----	----	----	----	----

- 8(a) Banking Regulation Act,1949
 (b) Execution,transferred and interlocutory applications under Section 45(C) of the Banking Regulation Act,1949.

9. **Company petition & application**

- a) Petitions
 b) Applications in Petitions
 c) Applications in liquidation proceedings
 d) Applications in company appeals
 e) Matter transferred U/S 455(3) of the Companies Act.

10. Income Tax References and application

11. Sales Tax References and Applications

12. **Other Direct and Indirect Tax**

References and applications

- a) Gift Tax Wealth Tax and Estate Duty References and Applications
 b) Other tax Revision cases
 c) Other Tax References and Applications

13. Petitions Under Indian Arbitration Act. 01- 02 -- 01 -- -- -- 01 -- -- -- 02

14. **Matrimonial Cases and References**

- a) Matrimonial Suits/Cases. -- 01 -- -- -- -- -- -- -- 01
 b) Matrimonial References
 c) Petition U/S 24 of the Hindu Marriage Act.

15. Land Acquisition Reference

16. **Election Petitions and applications**

- a) Election Petitions
 b) Applications in Election Cases

17. Insurance Act, Reference & applications



(Signature)
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 High Court of Sikkim
 Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
---	---	---	---	---	---	---	---	---	----	----	----	----	----

18. **Motions**
- Motion for sanction of prosecution
 - Motion for setting aside fraudulent transfers
 - Motion for annulment of adjudication orders.
 - Motion for setting aside Insolvency cases
 - Notice of Motion for stay order

19. **Other Petitions and Applications.**

- Probate Civil Petitions
- Petitions under the Guardians & Wards Act.
- Contempt of Court(Civil)Petitions -- 01 -- -- -- -- -- -- -- -- 01
- Cross objections 07 01 -- 03 -- -- -- 03 -- -- -- -- 05
- Transfer Petition(C) -- 01 -- 01 -- -- -- 01 -- -- -- -- --
- Applications for Leave to Sue as Indigent person.
- Execution applications on the Original side.
- Special Cases Under Order XXXVI of Civil Procedure Code 1898.
- Applications under Court Fees Act, Regarding valuation of Estate.




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: 4 :

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
j) Petitions under Foreign Awards (Recognition and Enforcement Act,1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceedings.														
20. TOTAL	78	46	--	28	07	--	--	35	--	--	--	--	--	89
ORIGINAL SIDE(CRIMINAL)														
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	--	01
b) Habeas Corpus Petitions														
23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure,1898														
24. Criminal Contempt,under the Contempt Of Courts Act.	--	--	--	--	--	--	--	--	--	--	--	--	--	--
25. Others														
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision	05	10	--	10	--	--	--	10	--	--	--	--	--	05
26. TOTAL	06	10	--	10	--	--	--	10	--	--	--	--	--	06




 DEPUTY REGISTRAR (Judl.)
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1	2	3	4	5	6	7	8	9	10	11	12	13	14
27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	02	--	--	--	--	--	--	--	--	--	--	--	02
b) Land Reforms including land ceilings													
c) Labour Laws													
d) Other	--	01	--	--	--	--	--	--	--	--	--	--	01
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgment	22	02	--	09	--	--	--	09	--	--	--	--	15
c) Orders	02	01	--	01	--	--	--	01	--	--	--	--	02
30. Second Appeals from Judgment													
	05	--	--	--	--	--	--	--	--	--	--	--	05
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	--	--	--	--	--	--	--	--	--	--	--	--	--
33. Revision Petitions													
	07	04	--	06	--	--	--	06	--	--	--	--	05
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	02	01	--	01	--	--	--	01	--	--	--	--	02-
c) Compensation, Claims and Special Appeals	11	08	--	14	--	--	--	14	--	--	--	--	05
Original Civil Jurisdiction Appeals													
d) Execution First Appeals													
e) Special Tribunal Appeal													
37. TOTAL													
	51	17	--	31	--	--	--	31	--	--	--	--	37




 DEPUTY REGISTRAR (Jud.)
 High Court of Sikkim
 Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
APPELLATE SIDE(CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	24	10	--	11	01	--	--	12	--	--	--	--	22
b) By Government from Judgment of Acquittal	02	03	--	--	--	--	--	--	--	--	--	--	05
c) By complaint, U/S 378(4) of Criminal Procedure Code	02	02-	--	--	--	--	--	--	--	--	--	--	04
39. Criminal Revisions	03	02	--	02	--	--	--	02	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions.													
41. Criminal L. P.	04	07	--	04	02	--	--	06	--	--	--	--	05
42. Others													
a) Fresh Bail Applications pending Investigation of trial	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Bail including Anticipatory Bail	--	02	--	01	01	--	--	02	--	--	--	--	--
43. TOTAL	35	26	--	18	04	--	--	22	--	--	--	--	39
GRAND TOTAL (20+26+37+43)	170	99	--	87	11	--	--	98	--	--	--	--	171




 DEPUTY REGISTRAR (Judl.)
 High Court of Sikkim
 Gangtok

HIGH COURT OF SIKKIMCLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30/06/2017 IN TERMS OF DATE OF INSTITUTION

Description of Cases	PENDING FOR											TOTAL
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13

1. ORIGINAL SIDE (CIVIL)**1. Suits**

- a) Civil Suits
- b) Admiralty suits
2. Testamentary and intestate suits.
3. Insolvency Cases
4. Liquidation Cases
5. Chartered Accountant Act, 1949

6. Special Jurisdiction Cases

7. **WRIT PETITIONS**

a) Service matters	20	03	--	--	--	--	--	--	--	--	--	23
b) Land Reforms, including land Ceilings												
c) Labour laws												
d) Others	37	09	06	03	--	--	--	01	01	--	--	57
8. a) Banking Regulation Act 1949												
b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act. 1949												
9. Company Petition & Applications												
a) Petitions												
b) Applications in Petition												
c) Applications in Liquidation Proceedings.												



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Gangtok

	1	2	3	4	5	6	7	8	9	10	11	12	13
10. Income Tax References & Applications													
11. Sales Tax References & Applications													
12. Other Direct & Indirect Tax Reference & Applications													
a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications													
b) Other Tax Revisions Cases													
c) Other Tax Reference & Applications													
13. Petitions under Indian Arbitration Act		02	--	--	--	--	--	--	--	--	--	--	02
14. Matrimonial Cases & References													
a) Matrimonial Suits/Cases		01	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References													
c) Petition U/S 24 of the Hindu Marriage Act.													
15. Land Acquisition References													
16. Election Petitions & Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act References & Applications													
18. Motions													
a) Motion for sanction of Prosecution													
b) Motion for setting aside Fraudulent Transfer													
c) Motion for Annulment of Adjudication													
d) Motion for setting aside insolvency cases													
e) Notice for motion for stay order													
19. Other Petition & Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardianship & Wards Act.													
c) Contempt of Court (Civil) Petitions		01	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections		04	--	01	--	--	--	--	--	--	--	--	05
e) Applications for leave to Sue as Indigent Persons													
f) Execution Applications on the Original Side													
g) Special Cases under Order XXXVI of Civil Procedure Code of 1908.													



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High Court of Sikkim
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	1	2	3	4	5	6	7	8	9	10	11	12	13
h) Application under Court Fees Act Regarding Valuation of Estate.													
i) Petition under Foreign Awards (recognition & Enforcement Act.1961)													
j) <u>Petitions/Applications for</u>													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceedings													
20 TOTAL		65	12	07	03	---	--	---	-01	01	---	---	89

ORIGINAL SIDE(CRIMINAL)

21. High Court Sessions													
22. <u>Writ Petitions</u>													
a) <u>Relating to Investigations or Trials Of Criminal Cases.</u>	01	--	--	--	--	--	--	--	--	--	--	--	01
Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure,1998													
24. <u>Criminal Contempt under the Contempt of Courts Act.</u>													
25. <u>Others</u>													
a) <u>Transfer Petition (Crl.)</u>	--	--	--	--	--	--	--	--	--	--	--	--	--
b) <u>Applications U/S 482 of Criminal Procedure Code of 1973 or Under any other corresponding provision</u>	03	--	02	--	--	--	--	--	--	--	--	--	05
26. TOTAL	04	--	02-	--	--	--	--	--	--	--	--	--	06





DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

	1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters		02	--	--	--	--	--	--	--	--	--	--	02
b) Land Reforms, including Land Ceilings													
c) Labour Laws													
d) Other		01	--	--	--	--	--	--	--	--	--	--	01
28. Letters patent Appeals													
29. First Appeals													
a) From Original Side													
b) From Judgment		10	04	--	01	--	--	--	--	--	--	--	15
c) From Orders		01	01	--	--	--	--	--	--	--	--	--	02
30. Second Appeal from Judgment		03	02	--	--	--	--	--	--	--	--	--	05
31. Miscellaneous First Appeals													
a) From Original Side													
b) From Judgment													
c) From Orders													
32. Miscellaneous Second Appeals													
a) From Judgment													
b) From Orders													
33. Revision Petitions		05	--	--	--	--	--	--	--	--	--	--	05
34. Civil References													
35. Civil Miscellaneous Petition under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments		--	02	--	--	--	--	--	--	--	--	--	02
c) Compensation, Claims & Special Appeals		04	01	--	--	--	--	--	--	--	--	--	05
d) Original Civil Jurisdiction													
e) Execution First Appeals													
f) Special Tribunal Appeals													
37. TOTAL		27	10	--	01	--	--	--	--	--	--	--	37



DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13
<u>APPELLATE SIDE(CRIMINAL)</u>												
<u>38. CRIMINAL APPEALS</u>												
a) By persons convicted	19	03	--	--	--	--	--	--	--	--	--	22
b) By Government from Judgment of Acquital	02	03	--	--	--	--	--	--	--	--	--	05
c) By Complaint U/S 378(4) of Criminal Procedure Code.	04	--	--	--	--	--	--	--	--	--	--	04
<u>39. Criminal Revisions</u>	01	01	01	--	--	--	--	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision												
41. Criminal L. P.	05	--	--	--	--	--	--	--	--	--	--	05
<u>42. Others</u>												
a) Fresh Bail Application pending Investigation/Trial.	--	--	--	--	--	--	--	--	--	--	--	--
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Revision Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
<u>43. TOTAL</u>	<u>31</u>	<u>07</u>	<u>01</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>39</u>
<u>GRAND TOTAL (20+26+37+43)</u>	<u>127</u>	<u>29</u>	<u>10</u>	<u>04</u>	<u>--</u>	<u>--</u>	<u>--</u>	<u>01</u>	<u>01</u>	<u>--</u>	<u>--</u>	<u>171</u>



(Signature)

PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR
ENDING ON 30/06/2017



Sanction strength of judges	Actual strength of Judges		TOTAL	No. of Court Working days	Total number of judge days.
	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively			
1.	2.	3.	4.	5.	6.
03	03	--	03	92	111

DEPUTY REGISTRAR (Judl.)
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